(OPEN COURT)

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

ALLAHABAD this the 06TH day of

day of May, 2009.

HON'BLE MR. A.K. GAUR, MEMBER- J. HON'BLE MR. S. N. SHUKLA, MEMBER- A.

## CIVIL CONTEMPT PETITION NO. 147 OF 2007

(Arising out of O.A No. 443 of 2002)

Qavi Mohammad, S/o Late Lal Mohammad, R/o H. No. 89/197-A, Bansmandi, Kanpur.

...Applicant.

VERSUS

Shri Rakesh Babu, General Manager, Field Gun Factory, Kalpi Road, Kanpur- 9.

..........Contemnor/opposite party

Present for applicant :

Sri R.K. Shukla

Present for opposite party:

Sri S.K. Mishra

## ORDER

## BY HON'BLE MR. A.K. GAUR, J.M.

Sri R.K. Shukla, learned counsel for applicant has sent illness slip.

- 2. Sri S.K. Mishra, learned counsel appearing on behalf of opposite party invited our attention to the Counter Affidavit and submitted that the writ petition filed by the respondents—against the judgment and order dated 10.07.2007 passed in O.A No. 443/2002 has been admitted and the order dated 10.07.2007 has already been stayed.
- 3. Although the learned counsel for the applicant has sent illness slip but it is settled principle of law that the contempt is a matter between the court and contemnor. Therefore, in view of the submission made by the learned counsel for the opposite party, we find no justification to keep the present CCP alive. It is accordingly dismissed. Notice is discharged.

MEMBER- A

MEMPER.I

Anand/